

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:2108
ANSWERED ON:10.03.2015
NATIONAL FUND FOR AGED
Simha Shri Prathap

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Agewell Foundation has petitioned for setting up a National Fund for the Aged and also a National Commission on the lines of National Human Rights Commission to look after the interests of senior citizens/old age people;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether the Government has made any arrangements for redressal of the grievances of the elderly people; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA)

(a) & (b): Yes, Madam. The suggestions of Agewell Foundation including that for setting up a National Fund for the Aged and also a National Commission for Senior Citizens have been received.

(c) & (d): The Ministry of Social Justice & Empowerment has enacted the Maintenance and Welfare of Parents and Senior Citizens Act, 2007 in December, 2007, which, inter-alia, makes maintenance of parents/senior citizens by children/relatives obligatory and justiciable through Tribunals; provides for revocation of transfer of property by senior citizens; medical facilities for senior citizens; and protection of life and property of senior citizens. The Act had to be brought into force by individual State Governments. By now, all States and Union Territories have done so. The Maintenance and Welfare of Parents and Senior Citizens Act, 2007 is not applicable to the State of Jammu & Kashmir and Himachal Pradesh has its own Act for senior citizens.